

ITEM NO.108

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 4888/2024

PAWAN KUMAR PANDEY @ BABLU & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 7524/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 7527/2023 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 201476/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 201477/2022 - EXEMPTION FROM FILING O.T.

WITH

CrI.A. No. 4890/2024 (II)

IA No. 160311/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 7511/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 160312/2022 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 116344/2022 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 7515/2023 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 109689/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 109690/2022 - EXEMPTION FROM FILING O.T.
 IA No. 116343/2022 - MODIFICATION OF COURT ORDER
 IA No. 112780/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

CrI.A. No. 4889/2024 (II)

FOR INTERVENTION/IMPLEADMENT ON IA 56018/2024

Date : 03-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
 HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Mr. Pradeep Kumar Rai, Sr. Adv.
 Mr. Umesh Dubey, AOR

Mr. Manoj K. Mishra, AOR
 Mr. Bheem Pratap Singh, Adv.
 Mr. Anand Kumar Rai, Adv.
 Ms. Vuzmal Nehru, Adv.
 Ms. Madhulika, Adv.

For Respondent(s) Ms. Srishti Singh, AOR
Mr. Kamal Mohan Gupta, AOR

UPON hearing the counsel, the Court made the following
O R D E R

At the request of the learned counsel for the appellants, the appeals are not taken up for hearing today.

Learned counsel for the parties will be ready for arguments on the next date of hearing on the basis of the documents, as supplied. In case some pages are undecipherable and illegible, the counsel may inspect the Court file.

However, this will not be a ground for adjournment.

Re-list after two weeks.

(BABITA PANDEY)
AR-CUM-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR